

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-510
IB-3357/ND/2019

IN THE MATTER OF:

Variety Services Saket Pvt Ltd
V/s.
S.M. Machines Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 12.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Siddharth Dutta
For the Respondent :


ORDER


None appeared on behalf of the petitioner.

Ld. Counsel for the respondent submits that he has filed the document which was duly verified by the concerned Bank to show that the defaulted amount has already been paid to the Operational Creditor.

Considering the submissions, since on the last occasion also none appeared on behalf of operational creditor, the petition is **dismissed for default**.

Accordingly, the present application i.e. IB-3357/ND/2019 stands dismissed for default.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Chirag